

(b) whether they are not given any priority in the matter of employment;

(c) if so, the reasons therefor; and

(d) the total amount spent by Government on each apprentice?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA). (a) Certificates are being issued to the apprentices trained in H.A.L., Kanpur by National Council (for Training in Vocational Trade) as per the provisions of Apprentices Act.

(b) Other things being equal, candidates with National Apprenticeship certificate and trained at HAL are given preference over candidates from open market. In addition, apprentices holding National Apprenticeship Certificates are given weightage of one year towards experience, for purposes of recruitment and promotion.

(c) Does not arise

(d) Average expenditure incurred per apprentice, inclusive of stipend, during 1971-72 was Rs. 2700/- per annum.

**Removal of office bearers of the Union in Gun Carriage Factory, Jabalpur**

1826. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether in Gun Carriage Factory, Jabalpur 5 active Office-bearers of the Union, have been removed from service in the month of July, 1972;

(b) if so, whether these employees have been removed at a time when the Union and the All India Defence Employees Federation observed complete industrial peace in this Factory; and

(c) if so, the reason for such a drastic step by the management and the steps taken by Government in this regard?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Five employees of the Gun Carriage Factory, Jabalpur were removed from service with effect from 5-7-1972.

(b) and (c). These persons were removed on the basis of the reports of the Courts of Enquiries constituted in departmental proceedings initiated against these persons for incidents that occurred on 21-6-1971 and 27-5-1971, because of which they had been charge-sheeted.

The Government will consider the matter as and when it comes up before it under the prescribed procedure.

**Decision on demands of employees of I.D.P.L., Rishikesh**

1827. SHRI S. M. BANERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether some of the demands of the employees of Indian Durgs & Pharmaceuticals Ltd., Rishikesh were under the consideration of Government;

(b) if so, whether any final decision has since been taken thereon and if so, the broad features thereof; and

(c) whether the Union has entered into an agreement for three years recently assuring industrial peace?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) and (b). Yes, Sir. Of the 40 demands made by the Antibiotics project (Rishikesh) Karamchari Sangh, 37 demands were either settled or dropped by the Union. The remaining three demands are under consideration.

(c) Yes, Sir.